

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

Item No.-319  
IB - 2678/ND/2019

IN THE MATTER OF:

Ajay Singh  
Vs  
M/s Emkay Automobile Industries Ltd.

....Applicant

....Respondent

SECTION

Under Section 9 IBC, 2016

Order delivered on 06.11.2019

CORAM:

MS. INA MALHOTRA  
HON'BLE MEMBER (JUDICIAL)

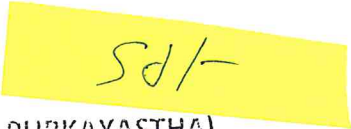
MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)

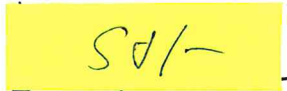
PRESENT:

For the Applicant : Adv. Varun Gupta  
For the Respondent :

ORDER

Notice to the Corporate Debtor vide all modes including through the process of the Bench. Dasti. Notice be issued to the Corporate Debtor through its Directors. Affidavit of service be filed. Returnable on 26.11.2019.

  
(SUMITA PURKAYASTHA)  
MEMBER (T)

  
(INA MALHOTRA)  
MEMBER (J)